



दि न्यू इन्डिया एश्योरन्स कंपनी लिमिटेड

(भारत सरकार के पूर्ण स्वामित्वाधीन)

**THE NEW INDIA ASSURANCE COMPANY LTD.**

(Wholly Owned by Govt. of India)

पंजीकृत एवं प्रधान कार्यालय : न्यू इन्डिया एश्योरन्स बिल्डिंग, 87, महात्मा गांधी मार्ग, फोर्ट, मुंबई - 400 001.

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**ANNEXURE 'F'**

**TWO WHEELER PACKAGE POLICY**  
**(Endorsement Wording)**

THE FOLLOWING ENDORSEMENT IS TO BE ATTACHED TO THE POLICY WHEN THE ENHANCED COVER IS PROVIDED.

TWO WHEELER ENHANCED COVER ENDORSEMENT ATTACHED TO AND FORMING PART OF POLICY NO. \_\_\_\_\_

Additional Premium : Rs.

Notwithstanding anything contained to the contrary in the within mentioned policy it is hereby declared and agreed that subject to the insured having paid the Additional premium as applicable the cover under Section I of the within mentioned policy is hereby extended to the effect that in the event of any partial loss claim admissible under this policy no depreciation shall be deducted for the replaced parts payable under the claim.

Subject to the condition that the above said coverage shall be applicable only for the first two partial loss claims admitted and payable under the policy relating to accidents during the policy period.

Further No claim shall be payable:

1. For any extra fittings and/ or any internal improvements in the policy other than provided by the manufacturer in the vehicle originally.
2. In relation to any accident occurring in any geographical area outside India.
3. If the vehicle is more than five years old from the date of first purchase of the new two wheeler from the dealer.



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THE NEW INDIA ASSURANCE CO. LTD., MUMBAI (H.O.)

4. If the vehicle is in excluded category-
  - a) Sports model Two Wheeler
  - b) Racer model Two Wheeler
  - c) Imported model Two Wheeler
  
5. After the first two admissible claims under the Enhanced Cover during the current Policy Period.

### **Excess**

From the second year age of the vehicle, additional excess of Rs. 200/- will be deducted from the claim amount in respect of each claim.

If anytime the Package Policy Enhanced Cover is transferred to a new owner, the Enhanced cover provided will become non-operational from the date of such transfer, in which case pro-rata refund shall be made to the original insured subject to there being no claim admissible during the current period of the policy.

All other terms and conditions of the within mentioned policy shall remain unaltered.

**Duly Constituted Attorney(s)**